

**IN THE NATIONAL COMPANY LAW TRIBUNAL,  
NEW DELHI COURT III (SPECIAL BENCH)**

**Item No. 305**  
IB-73(ND)/2024

**IN THE MATTER OF:**

M/S OM SHIV ENTERPRISES

**.....APPLICANT/PETITIONER**

**Vs**

IMPLEX INFRASTRUCTURE (P) LTD

**.....RESPONDENT**

**SECTION**

**U/s 9 of IBC, 2016**

**Order delivered on 07.05.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Mohak Sharma, Advocate.

For the Respondent :

**HYBRID HEARING (PHYSICAL & VC)**  
**ORDER**

Learned Counsel appears for the Applicant. In compliance with the order dated 05.04.2024, the notices have been published into two local newspapers (Delhi Edition) and proof and affidavit of service have been filed. No one has appeared on behalf of the Respondent. Therefore, the Respondent is set ex parte.

The Applicant is directed to file an affidavit stating that the present application is not a collusive one within one week.

List the matter on **31.05.2024**.

Sd/-

**(RAHUL BHATNAGAR)**  
**MEMBER (TECHNICAL)**

Sd/-

**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**